

(2020) 10 P&H CK 0012

In the Punjab And Haryana At Chandigarh

Case No : Civil Miscellaneous No. 9705, Civil Writ Petition No. 2020, Civil Writ Petition No. 1194 Of 2020

Bimla And Another

APPELLANT

Vs

Meham Co. Op. Sugar Mills Ltd

RESPONDENT

Date of Decision : 01-10-2020

Acts Referred:

Citation : (2020) 10 P&H CK 0012

Hon'ble Judges : Augustine George Masih, J

Bench : Single Bench

Advocate : Lalit Kumar

Final Decision : Allowed

Judgement

Augustine George Masih, J

CM-9705-CWP-2020

Prayer in this application is for permission to withdraw the main writ petition on the ground that the matter has been compromised between the petitioners and the respondent.

In para-3 of the application, it has been mentioned that as per the compromise between the parties, respondent-The Mehram Cooperative Sugar Mills Ltd. is ready to pay the remaining amount and in furtherance thereto, they have prepared two cheques amounting to `89,289/- through cheque No. 836418 and `5,03,551/- through cheque No. 836419. The said cheques have not been handed over to the petitioners because of the reason that the present writ petition is pending. The applicant-petitioners, therefore, pray for withdrawal of the present writ petition.

Counsel for the petitioners has asserted that in the light of the compromise, which has been entered into between the parties, the petitioners do not want to press the present writ petition and pray for withdrawal of the same so that they

are able to receive the above-mentioned cheques which pertain to their payment. Counsel for the petitioners has also requested that the main writ petition, which is now listed for 12.01.2021, may be preponed and taken on Board for disposal.

In view of the above, the present application is allowed. The main writ petition is taken on Board.

CWP-1194-2020

Disposed of as withdrawn, as prayed for.